

AS

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 315 of 1992

Versus

The Union of India & Others Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C.Srivastava, VC)

The applicant who was working as Extra Departmental Post Master, was put off from duty vide order dated 2.7.1992. The applicant's grievance is that he has been put off from duty indefinitely without any enquiry. It is the right of the respondents to put off his duty as the Extra Departmental Branch Post Master against whom some enquiry is contemplated. It appears, the case in which some enquiry is contemplated against certain illegal misdeeds is contemplated against certain and as such we do not find any merit in this application which is dismissed with the observations that the enquiry in respect of the applicant for whom he has been put off from duty, may be completed expeditiously without delay, and the application is rejected at this stage. No order as to the cost.

Member (A)

Vice-Chairman

Lucknow Dated: 20.11.1992.

(RKA)